

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

**ORDER SHEET**

**ORDERS OF THE TRIBUNAL**

25.04.2012

OA No. 254/2012

Mr. P.N. Jatti, Counsel for applicant.

The applicant has filed this OA against the order dated 17.01.2012 (Annexure A/1) for not placing his name in the select panel. The applicant has also filed a representation dated 16.03.2012 (Annexure A/5) for redressal of his grievances in this regard but the same is pending for consideration.

Having heard the submission made on behalf of the applicant, we direct the respondents to decide the representation of the applicant dated 16.03.2012 (Annexure A/5) expeditiously but in any case not beyond the period of two months from the date of receipt of a copy of this order.

If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

With these observations; the OA is disposed of with no order as to costs.

*Anil Kumar*  
(Anil Kumar)

Member (A)

*ahq*

*K. S. Rathore*  
(Justice K.S.Rathore)  
Member (J)

Copy given on date No. 459

Dated 26-4-12

*WZ  
26/4/12*